

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 19 (RE-2005) / 2004-2009

NEW DELHI, DATED 11th August, 2005

S.O. (E) - In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy – 2004-09, the Central Government hereby amends the ITC (HS) Classification of Export and Import Items 2004-09 as under:

1. Condition 16 of Chapter I A (General Notes to Import Policy) of the ITC (HS) Classifications of Export and Import items, 2004-09 shall be amended to read as under:

“16. (I) Import into India of the following livestock and livestock products shall be prohibited from all countries in view of the reported outbreak of Highly Pathogenic Avian Influenza (Fowl Plague):

- (i) domestic and wild birds including the captive birds (excluding poultry);
- (ii) unprocessed meat and meat products from Avian species including wild birds (except poultry);
- (iii) semen of domestic and wild birds.

Further, the Central Government hereby prohibits also the import into India from the countries reporting the outbreak of Highly Pathogenic Avian Influenza (Fowl Plague), the following livestock and livestock products, namely:

- (i) Live poultry;
- (ii) meat and meat product from Avian species including wild birds;
- (iii) hatching eggs;
- (iv) eggs and egg products;
- (v) feathers;
- (vi) five pig and pig meat products;
- (vii) pathological material and biological products from birds;
- (viii) product of animal origin from birds intended for use in animal feeding or for agricultural or industrial use.

2. The prohibition shall be in force till further orders.

This issues in public interest.

Sd/-
(K.T. Chacko)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

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